

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 250/MP/2019

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for recall of the order dated 12th April, 2019 passed by the Commission in Petition No. 374/MP/2018 granting approval to the Supplementary Agreements (two) dated 5.12.2018

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL)

Respondents : Adani Power (Mundra) Limited (APMUL) and Government of Gujarat (GoG).

Date of Hearing : 12.2.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member

Parties Present : Shri M.G Ramachandran, Senior Advocate, GUVNL
Ms. Poorva Saigal, Advocate, GUVNL
Shri Shubham Arya, Advocate, GUVNL
Shri Sanjay Mathur, GUVNL
Shri S.K. Nair, GUVNL
Shri Basava Prabhu Patil, Senior Advocate, Govt. of Gujarat
Shri Anand K. Ganesan, Advocate, Govt. of Gujarat
Shri Ashwin Ramanathan, Advocate, Govt. of Gujarat
Shri Amit Kapur, Advocate, APMuL
Shri Sidhant Kaushik, Advocate, APMuL
Ms. Adishree Chakraborty, Advocate, APMuL
Shri Mehul Rupera, APMuL
Shri Malav Deliwala, APMuL
Shri Kumar Gaurav, APMuL

Record of Proceedings

At the outset, learned senior counsel for the Petitioner submitted that while one Member has demitted office, the Petitioner is not reiterating his extensive submissions made during previous course of hearings.

2. Learned senior counsel for the Petitioner further advanced extensive legal arguments in support of his contentions by relying upon the provisions of Sections 13, 14, 17, 18, 20 and 21 of the Contract Act, 1872, Pollock & Mulla commentary on Contract Act and Chitty on Contracts. However, due to paucity of time, learned senior counsel could not complete his arguments.

3. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

**By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Law)**

